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## (2024) 12 UK CK 0036

## **Uttarakhand High Court**

Case No: Criminal Miscellaneous Application No. 555 Of 2024

Molakram And Ors APPELLANT

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State Of Uttarakhand And

Another

Date of Decision: Dec. 9, 2024

**Acts Referred:** 

• Indian Penal Code, 1860 - Section 147, 148, 149, 323, 452, 504, 506

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Deepak Sharma, B.C. Joshi

Final Decision: Dismissed

## Judgement

## Pankaj Purohit, J

1. By means of the present application, the applicants have challenged the summoning order dated 11.08.2024 (annexure no.7), passed by Ist

Additional Chief Judicial Magistrate, Haridwar as well as charge sheet dated 30.03.2023 (annexure no.6) along with entire proceedings of Criminal

Case No.8292 of 2024, State Vs. Molakram and others, under Sections 147, 148, 149, 323, 452, 504 and 506 of IPC, pending in the court of Ist

Additional Chief Judicial Magistrate, Haridwar.

- 2. From perusal of the F.I.R., it is explicitly clear that a prima facie criminal case is made out against the applicants and there are serious allegations
- and after investigation charge sheet has been filed by the Police.
- 3. Learned counsel for the applicants submits that the case is of civil nature and is filed in counter blast.

4. Having considered the averments made in the F.I.R. and coupled with the fact that the charge sheet have been filed after due investigation, this

Court is not inclined to interfere in the matter.

5. Accordingly, C528 application is dismissed.